

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR
(VIRTUAL COURT)
BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 148/Asr/2019
Assessment Year: 2013-14

Atlantic Power Pvt. Ltd.,
Vill. Unchi Bassi PO
Terkiana, Teh. Dasuya
Distt. Hoshiarpur-146001,
Punjab

[PAN: AAHCA 8867F]
(Appellant)

V. Deputy Commissioner of
Income Tax, Hoshiarpur Circle,
Hoshiarpur

(Respondent)

Appellant by: None
Respondent by: Sh. Ravinder Mittal, Sr. DR

Date of Hearing: 20.02.2023
Date of Pronouncement: 28.02.2023

ORDER

Per Dr. M. L. Meena, AM:

The present appeal has been filed by the assessee against the order of the Ld. Commissioner of Income Tax (Appeals)-1, Jalandhar dated 21.12.2018, in respect of AY 2013-14.

2. The appellant assessee vide letter dated 17.02.2023 for the withdrawal of appeal in respect of assessment year 2013-14 as it has opted the Direct Tax Vivad se Vishwas Scheme through Form No. 1 and Form No. 2 dated 29.01.2021. He further stated that he has received Form No. 3 under the Direct Tax Vivad se Vishwas Scheme from the office of the Pr. CIT, Jalandhar-1.
3. The Ld. D.R. has no objection to the request of the assessee for withdrawal of the subject appeal.
4. Accordingly, the Ld. Counsel is allowed to withdraw the appeal.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28.02.2023

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order